

phal to Calcutta via Silchar, Gauhati and Agartala. It took off from Silchar at 1436 hours for Gauhati, and was in touch with the Air Traffic Control at Silchar till 1444 hours.

The aircraft, carrying 34 passengers and a crew of 5, was due to land at Gauhati at 1502 hours. When it failed to establish contact with the Air Traffic Control at Gauhati, immediate action was taken to locate it and all agencies concerned were alerted including the Indian Air Force and the district authorities. Since the route from Silchar to Gauhati passes close to Pakistan territory at certain points, the Pakistan authorities were also immediately informed.

Planes of the Indian Air Force including a Helicopter started an aerial search almost immediately. The search was continued yesterday when an aircraft of Indian Airlines also joined them. The aerial and ground search is being continued, but the missing aircraft has not been located despite several unconfirmed reports. The search was resumed this morning at 0700 hours. The Pakistan authorities are extending their co-operation in tracing the aircraft on their side of the border.

I am sure the House will share my deep anguish about this matter. I can assure the House that every effort is being made to locate the missing aircraft.

(Some hon. Members rose)

MR. DEPUTY CHAIRMAN: Before hon. Members rise to ask any questions, I would like to inform them that if they want to seek any clarification or information, they will be allowed to do so tomorrow.

SHRI K. CHANDRASEKHARAN (Kerala): It is a very important question and, therefore, we would like the Minister to answer the questions . . .

MR. DEPUTY CHAIRMAN: Tomorrow.

SHRI K. CHANDRASEKHARAN: This is the fifth mishap of Fokker Friendship.

SHRI MAHITOSH PURAKAYASTHA (Assam): I hail from Silchar. Silchar . . .

MR. DEPUTY CHAIRMAN: Tomorrow you will be given a chance.

SHRI MAHITOSH PURAKAYASTHA: I have given a Calling Attention Notice. Let it be admitted.

MR. DEPUTY CHAIRMAN: You will get a chance to have your say. You can ask questions or clarifications from the hon. Minister.

SHRI BHUPESH GUPTA (West Bengal): What baffles us is that up till now the search has not located the plane. This seems to be strange. On the one hand, the Pakistan authorities have been asked to co-operate and they are co-operating and the Indian agencies are also at work. How is it that in a small area this could not be traced? The operational area is not wide. After all it was not from one point to another which is of a long distance. The flight covered only a small distance. Now, obviously even if there had been any deviation, it could not be much. It is strange that within the small narrow area, the search could not produce any result. We are bewildered.

MR. DEPUTY CHAIRMAN: They are making efforts. ✓

PAPERS LAID ON THE TABLE

FORTIETH REPORT (FEBRUARY, 1969) OF THE LAW COMMISSION ON THE LAW RELATING TO ATTENDANCE OF PRISONERS IN COURT.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): Sir, I beg to lay on the Table a copy of the Fortieth Report (February,

1969) of the Law Commission on the Law relating to Attendance of Prisoners in Court. [Placed in Library. See No. LT-4117/70].

I. THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES RULES, 1970.

II. THE COST AUDIT (QUALIFICATION) RULES, 1970.

III. THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION (CONDITIONS OF SERVICE OF CHAIRMAN AND MEMBERS) RULES, 1970.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, on behalf of Shri K. V. Raghunatha Reddy, I beg to lay on the Table:—

✓ (a) A copy of the Ministry of Industrial Development, Internal Trade and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 1037, dated the 9th July, 1970 and the 28th July, 1970 (in English and Hindi), publishing the Monopolies and Restrictive Trade Practices Rules, 1970, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-3986/70].

✓ (b) A copy of the Ministry of Industrial Development, Internal Trade and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 1048, dated the 10th July, 1970 (in English and Hindi), publishing the Cost Audit (Qualification) Rules, 1970, under sub-section (8) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-3987/70].

✓ (c) A copy of the Department of Company Affairs Notification G.S.R. No. 1122, dated the 1st August, 1970 (in English and Hindi), publishing the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and

Members) Rules, 1970, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-3986/70].

ANNUAL PLAN PROGRESS REPORT
1968-69

SHRI OM MEHTA: Also, on behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy (in English and Hindi) of the document entitled "Annual Plan Progress Report, 1968-69," [Placed in Library. See No. LT-4098/70].

ANNOUNCEMENT RE GOVERNMENT BUSINESS

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held on the 28th August, 1970 allotted time as follows for Government legislative and other business for the current session of the Rajya Sabha:—

	Time Allotted
1. Consideration and passing of the Constitution (Twenty-fourth Amendment) Bill, 1970.	6 hours
2. Consideration and passing of the Patents Bill, as passed by Lok Sabha.	1 day.
3. Short Duration Discussion to be raised by Shri Shyam Nanda Mishra and others on the news coverage by the All India Radio.	2 hours and 30 minutes.
4. Short Duration Discussion on the struggle in different parts of the country for and to the tillers and for radical land reforms.	2 hours and 30 minutes.
5. Reports of the Commission for Scheduled Castes and Scheduled Tribes.	1 day (to be continued in next session, if necessary, thereafter)